### GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 887 ANSWERED ON 20<sup>TH</sup> JULY, 2017

#### LAND ACQUISITION PROCESS FOR HIGHWAYS

887. SHRI M. RAJA MOHAN REDDY: SHRIMATI K. MARAGATHAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) has taken a decision not to invite any bids for road projects until it has completed the process of land acquisition and shifting of utilities and obtaining in principle forest clearance;
- (b) if so, the details thereof;
- (c) whether it is also true that this is among the new norms that the NHAI has set in its bid to end the trend of huge delays in highway construction on account of lack of required land, statutory clearances and shifting of utilities such as water and gas pipelines and power transmission lines; and
- (d) if so, the details thereof?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) National Highways Authority of India invites bids after detailed project preparation. Land acquisition, utility shifting and environment clearance are the Conditions Precedent required to be fulfilled by the Authority within a stipulated period from date of Agreement. NHAI ensures that bids are invited for those projects where 80% of ROW is available in case of PPP projects and 90% of ROW is available in case of EPC projects.

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